

From,

Atul Srivastava, HJS
Joint Registrar (Judicial) (Services),
High Court of Judicature
at Allahabad.

To,

The Director,
Judicial Training & Research Institute, U.P.,
Lucknow

No. 589 /PS(RG)/2016 Dated: Allahabad: October 09, 2016

Subject: Regarding “2nd Regional Conference for Sensitization of Family Court Matters scheduled to be held on 22nd October, 2016 at Lucknow.

Sir,

On the captioned subject, I am directed to say that Hon'ble Court has been pleased to nominate all the Principal Judges, Family Court, Additional Principal Judges, Family Court and Additional District & Sessions Judges (Fast Track Court) who have been conferred with the powers to decide the cases falling within the jurisdiction of the Family Courts Act, 1984 for participation in “**2nd Regional Conference for Sensitization of Family Court Matters scheduled to be held on 22nd October, 2016** at Judicial Training & Research Institute, U.P., Lucknow.

I am, therefore, to request you to take necessary action accordingly.

Yours faithfully,

Sd/-

Joint Registrar (Judicial) (Services)

No. 589 (i)/PS (RG)/2016 dated: October 09, 2016

Copy forwarded for information and necessary action to:

1. The Principal Secretary (Judicial) & L.R., Government of Uttar Pradesh, Lucknow.
2. The all District & Sessions Judges with the request to kindly inform the officers concerned accordingly and direct them to report at JTRI, Lucknow on the scheduled date, for participation in the aforesaid conference.
3. The O.S.D. (Judicial) (Computer)/ I/c Computer Centre, High Court, Allahabad.

Sd/-

Joint Registrar (Judicial) (Services)